

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF THYME & REASON HOSPITALITY LLP

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	Thyme & Reason Hospitality LLP
2.	Date of incorporation of Corporate Debtor	27-07-2018
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies – Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	LLPIN: AAN-0369
5.	Address of the registered office and principal office (if any) of Corporate Debtor	A-1503, Inez Tower A Co-Op. Hsg Society Ltd. Floor-15, Mori Road, Sonawala Compound, Mahim (W) NA Mumbai 400016
6.	Insolvency commencement date in respect of Corporate Debtor	19-04-2023 (order received on 25-04-2023)
7.	Estimated date of closure of insolvency resolution process	16-10-2023 (180 days from the date of commencement of CIRP i.e., 19-04-2023)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Gajesh Labhchand Jain IBBI Regn No.: IBBI/IPA-001/IP-P-01697/2019-2020/12588
9.	Address and e-mail of the interim resolution professional, as registered with the Board	501, Clifton Society, Shastri Nagar, Raviraj Oberoi Marg, Andheri West, Mumbai -400053 Email: gajeshjain@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	C-602, Remi Biz Court, Off Veera Desai Road, Azad Nagar, Andheri west, Mumbai -400053. Email: cirp.thymeandreasonhospitality@gmail.com
11.	Last date for submission of claims	09-05-2023 (14 days from the receipt of order i.e., 25-04-2023)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: The relevant form for the submission of the claims can be downloaded from: https://ibbi.gov.in/home/downloads Physical Address: NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Thyme & Reason Hospitality LLP on [19-04-2023].

The creditors of Thyme & Reason Hospitality LLP, are hereby called upon to submit their claims with proof on or before 09-05-2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Gajesh Jain



A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NIL in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Gajesh Jain

Date: 26-04-2023
Place: Mumbai

Gajesh Labhchand Jain
Interim Resolution Professional
IBBI Regn No.: IBBI/PA-001/IP-P-01697/2019 -2020/12588

FINANCIAL EXPRESS

ASSOCIATED ALCOHOLS & BREWERIES LTD.
CIN: L15520MP1989PLCO49380
Regd Office: 4th Floor, BPK Star Tower, A.B. Road, Indore-452 008 (M.P.) Phone : 0731-4780400

NOTICE is hereby given that pursuant to Regulation 29 and 47 of SEBI (Listing Obligation & Disclosure Requirements) Regulations, 2015, a meeting of Board of Directors of the company is scheduled to be held on Monday, 8th May, 2023 inter alia to consider and approve the Audited Financial Result / Statement for the Quarter and Year ended 31st March, 2023.

INVITATION FOR EXPRESSION OF INTEREST FOR RNP MARKETING AND CARGO PRIVATE LIMITED OPERATING IN AGRICULTURAL PRODUCTS & TRANSPORTATION INDUSTRY AT ROOM NO. F-203, NANDANVAN APPTS, DAHANUKAR WADI, NEW LINK ROAD, OPP. LAJLI PADA POLICE STATION, KANDIVALI WEST, MUMBAI-400067 MAHARASHTRA

Table with 2 columns: RELEVANT PARTICULARS and details. Includes name of corporate debtor, address, and financial details.

Date: 27-04-2023
Place: Mumbai
Jitender Kothari Resolution Professional
For RNP MARKETING AND CARGO PRIVATE LIMITED

FORM A PUBLIC ANNOUNCEMENT (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF FIZA POLYMERS PRIVATE LIMITED

Table with 2 columns: RELEVANT PARTICULARS and details. Includes name of corporate debtor, date of incorporation, and creditor information.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Fiza Polymers Private Limited on 12/04/2023 (Order informed by the NCLT Registrar on 25/04/2023).

FORM A PUBLIC ANNOUNCEMENT (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF THYME & REASON HOSPITALITY LLP

Table with 2 columns: RELEVANT PARTICULARS and details. Includes name of corporate debtor, date of incorporation, and creditor information.

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Thyme & Reason Hospitality LLP on 19-04-2023.

This is only an advertisement for information purposes and not for publication, distribution, or release directly or indirectly outside India. This is not an announcement for the Offer Document. All capitalized terms used and not defined herein shall have the meaning assigned to them in the Letter of Offer dated April 8, 2023 (the "Letter of Offer" or "LOF") filed with the Stock Exchanges, namely BSE Limited ("BSE") and the National Stock Exchange of India Limited ("NSE" and together with BSE, "Stock Exchanges") and the Securities and Exchange Board of India ("SEBI").

RUSHIL DECOR LIMITED

Rushil Decor Limited ("Company" or "Issuer") was originally incorporated as "Rushil Decor Private Limited" on May 24, 1993 as a private limited company under the Companies Act, 1956 with the Registrar of Companies, Gujarat, Dadra and Nagar Haveli ("RoC") pursuant to a special resolution of our Shareholders passed in an extra-ordinary general meeting dated November 19, 2007.

Registered Office: S. No. 125, Near Kalyanpura Patia, Gandhinagar Mansa Road, Kalol, Village Itla, Gandhinagar - 382 845, Gujarat, India. Tel: +91 98 2543 8039
Corporate Office (Address where books of account and papers are maintained): Rushil House, Near Neelkanth Green Bungalow, Off. Sindhu Bhavan Road, Shilaj, Ahmedabad - 380 058, Gujarat, India. Tel: +91 79 6140 0400

PROMOTERS OF THE COMPANY: KRUPESH GHANSHYAMBHAI THAKKAR, KRUPA KRUPESH THAKKAR, M/S. RUSHIL INTERNATIONAL AND KRUPESH GHANSHYAMBHAI THAKKAR HUF FOR PRIVATE CIRCULATION TO THE ELIGIBLE EQUITY SHAREHOLDERS OF THE COMPANY ONLY

ISSUE OF UPTO 66,35,421* EQUITY SHARES OF FACE VALUE ₹10 EACH ("RIGHTS EQUITY SHARES") OF OUR COMPANY FOR CASH AT A PRICE OF ₹162 PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹152 PER EQUITY SHARE) (THE "ISSUE PRICE"), AGGREGATING UPTO ₹10,749.38* LAKHS ON A RIGHTS BASIS TO THE EXISTING EQUITY SHAREHOLDERS OF OUR COMPANY IN THE RATIO OF ONE (01) RIGHTS EQUITY SHARE FOR EVERY THREE (03) FULLY PAID-UP EQUITY SHARE(S) HELD BY THE EXISTING EQUITY SHAREHOLDERS ON THE RECORD DATE, THAT IS ON THURSDAY, APRIL 13, 2023 (THE "ISSUE").

Table with 3 columns: ISSUE OPENS ON, LAST DATE FOR ON-MARKET RENUNCIATION*, ISSUE CLOSES ON**. Dates: TUESDAY, MAY 2, 2023; MONDAY, MAY 8, 2023; FRIDAY, MAY 12, 2023

*Eligible Equity Shareholders are requested to ensure that renunciation through off-market transfer is completed in such a manner that the Rights Entitlements are credited to the demat account of the Renouncers on or prior to the Issue Closing Date.

ASBA * Simple, Safe, Smart way of Application - Make use of it!!!
*Application Supported by Blocked Amount (ASBA) is a better way of applying to issues by simply blocking the fund in the bank account, investors can avail the same.

PROCEDURE FOR APPLICATION
In accordance with Regulation 76 of the SEBI ICDR Regulations, the SEBI Rights Issue Circulars and ASBA Circulars, all investors desiring to make an application in this issue are mandatorily required to use the ASBA process.

CREDIT OF RIGHTS ENTITLEMENTS IN DEMAT ACCOUNTS OF ELIGIBLE EQUITY SHAREHOLDERS.
Pursuant to provisions of the SEBI ICDR Regulations and the SEBI Rights Issue Circulars and in terms of the Letter of Offer, the Rights Entitlements of the Eligible Equity Shareholders will be credited in their respective demat accounts and shall be admitted for trading on the Stock Exchanges under the ISIN: INE573K20025 subject to requisite approvals.

INVESTORS MAY PLEASE NOTE THAT THE EQUITY SHARES CAN BE TRADED ON THE STOCK EXCHANGES ONLY IN DEMATERIALIZED FORM.
LISTING: The existing Equity Shares of our Company are listed on the Stock Exchanges. Our Company has received 'in-principle' approval from the BSE and NSE for listing the Rights Equity Shares to be allotted pursuant to the Issue through their letters dated January 12, 2023 and January 04, 2023, respectively.

DISCLAIMER CLAUSE OF BSE (THE DESIGNATED STOCK EXCHANGE): It is to be distinctly understood that the permission given by BSE Limited should not in any way, be deemed or construed that the Letter of Offer has been cleared or approved by BSE Limited, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer.

DISCLAIMER CLAUSE OF NSE: It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Letter of Offer has been cleared or approved by NSE, nor does it certify the correctness or completeness of any of the contents of the Letter of Offer.

DISPATCH AND AVAILABILITY OF ISSUE MATERIALS: In accordance with the SEBI ICDR Regulations and SEBI Rights Issue Circulars, the Abridged Letter of Offer, the Application Form, the Rights Entitlement Letter and other issue material will be sent/dispached only to Eligible Equity Shareholders who have provided their Indian address to our Company and who are located in jurisdictions where the offer and sale of the Rights Entitlement or Rights Equity Shares is permitted under laws of such jurisdiction and does not result in and may not be construed as, a public offering in such jurisdictions.

INVESTORS CAN VISIT FOLLOWING LINKS FOR THE BELOW-MENTIONED PURPOSES:
a) Frequently asked questions and online/electronic dedicated investor helpdesk for guidance on the Application process and resolution of difficulties faced by the Investors: www.bigshareonline.com

SAFFRON
SAFFRON CAPITAL ADVISORS PRIVATE LIMITED
605, Center Point, 6th floor, Andheri Kurla Road, J. B. Nagar, Andheri (East), Mumbai - 400 059, Maharashtra, India.

BIGSHARE SERVICES PRIVATE LIMITED
Office No S6-2, 6th floor Pinnacle Business Park, Next to Ahura Centre, Mahakali Caves Road, Andheri (East), Mumbai - 400093, Maharashtra, India.

HASMUKH KANUBHAI MODI
RUSHIL DECOR LIMITED
Registered Office: S. No. 125, Near Kalyanpura Patia, Gandhinagar Mansa Road, Kalol, Village Itla, Gandhinagar - 382 845, Gujarat, India.

INVESTORS MAY CONTACT THE REGISTRAR TO THE ISSUE OR OUR COMPANY SECRETARY AND COMPLIANCE OFFICER FOR ANY PRE-ISSUE OR POST-ISSUE RELATED MATTERS. All grievances relating to the ASBA process may be addressed to the Registrar to the Issue, with a copy to the SEBI, giving full details such as name, address of the Applicant, contact number(s), e-mail address of the sole/preferred holder, folio number or demat account, number of Rights Equity Shares applied for, amount blocked, ASBA Account number and the Designated Branch of the SEBI ICDR where the Application Forms, or the plain paper application, as the case may be, was submitted by the Investors along with a photocopy of the acknowledgement slip.

FOR RUSHIL DECOR LIMITED
Place: Ahmedabad
Date: April 26, 2023
Hasmukh Kanubhai Modi
Company Secretary & Compliance Officer

Rushil Decor Limited is proposing, subject to market conditions and other considerations, to make a rights issue of its equity shares, and has filed a Letter of Offer dated April 8, 2023 with SEBI and the Stock Exchanges. The Letter of Offer is available on the website of SEBI at www.sebi.gov.in, the Stock Exchanges, i.e., National Stock Exchange of India Limited at www.nseindia.com, BSE Limited at www.bseindia.com, Company at www.rushil.com, website of the Registrar at www.bigshareonline.com and the website of the Lead Manager at www.saffronadvisor.com.

INVESTORS SHOULD NOT RELY ON THE DRAFT LETTER OF OFFER FOR ANY INVESTMENT DECISION.
This announcement has been prepared for publication in India and may not be released in the United States. The LOF does not constitute an offer to sell or an invitation to subscribe to the securities offered in any jurisdiction to any person to whom it is unlawful to make an offer or invitation in such jurisdiction.

NEITHER OUR COMPANY, NOR ANY PERSON ACTING ON BEHALF OF OUR COMPANY, WILL ACCEPT A SUBSCRIPTION OR RENUNCIATION FROM ANY PERSON, OR THE AGENT OF ANY PERSON, WHO APPEARS TO BE, OR WHO OUR COMPANY, OR ANY PERSON ACTING ON BEHALF OF OUR COMPANY, HAS REASON TO BELIEVE IS, IN THE UNITED STATES WHEN THE BUY ORDER IS MADE.

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